G.S.R. 137.—In exercise of powers conferred by sub-section (1) read with clause (j) of sub-section (2) of Section 52 of the Legal Metrology Act, 2009 (1 of 2010), the Central Government hereby makes the following rules further to amend the Legal Metrology (Packaged Commodities) Rules 2011, namely:—

1. (1) These rules may be called as Legal Metrology (Packaged Commodities) (Amendment) Rules, 2014.

(2) They shall come into force with effect from 1st July, 2014.

2. In the Legal Metrology (Packaged Commodities) Rules 2011, in rule 6, after sub-rule (7), the following shall be inserted, namely:

Note: The notification was issued by the Ministry of Consumer Affairs, Food and Public Distribution, New Delhi, on 16th June, 2014.
"(8) Every package containing soap, shampoos, tooth pastes and other cosmetics and toiletries shall bear at the top of its principal display panel a red or as the case may be, brown dot for products of non-vegetarian origin and a green dot products of vegetarian origin."

[F. No. WM-10(38)/2013]

B. N. DIXIT, Director (Legal Metrology)

Note: The principal rules were published in the Gazette of India, vide notification number G.S.R. 202(E), dated the 7th March, 2011 and last amended vide notification number G.S.R. 359(E), dated the 6th June, 2013.